



The Sikkim Court Fees and Stamps on Documents (Amendment) Act, 2002

Act 7 of 2002

Keyword(s):

Civil Suit, Court Fees, Treasury, Stamps, Court, Documents

Amendment appended: 12 of 2013

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SIKKIM

GOVERNMENT



GAZETTE

EXTRA ORDINARY
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GOVERNMENT OF SIKKIM
LAW DEPARTMENT
GANGTOK

No. 7/LD/2002

Dated the 10th April, 2002.

NOTIFICATION

The following Act of the Sikkim Legislative Assembly having received the assent of the Governor on 30th day of March, 2002 is hereby published for general information :-

**THE SIKKIM COURT FEES AND STAMPS ON DOCUMENTS
(AMENDMENT) ACT, 2002
(ACT NO. 7 OF 2002)
AN
ACT**

To amend the Sikkim Court Fees and Stamps on Documents Rules, 1928.

BE it enacted by the Legislature of Sikkim in the Fifty – third Year of the Republic of India as follows :-

***Short title and
commencement.***

1. (1) this Act may be called the Sikkim Court Fees and Stamps on Document (Amendment) Act, 2002.
(2) It shall come into force on the date of its publication in the Official Gazette.
2. In the Sikkim Court Fees and Stamps on Documents Rules, 1928, in Schedule (A), in serial number (1), against the “plaints in Civil Suits or Civil Appeals”, under the column “ Value of Stamp chargeable”, for the words ‘annas two in a rupee’, the words and figure “6(six) percentum”, shall be substituted.

By order of the Governor.

T. D. Rinzing,
Secretary to the Govt. of Sikkim,
Law Department.

File No. 16(82)LD/77-2002.

SIKKIM
GOVERNMENT  **GAZETTE**

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24th October, 2013

No.592

GOVERNMENT OF SIKKIM
LAW DEPARTMENT
GANGTOK

No. 12/LD/P/13

Dated: 22 /10/2013

NOTIFICATION

The following Act passed by the Sikkim Legislative Assembly and having received the assent of the Governor on 9th day of October, 2013 is hereby published for general information:-

**THE SIKKIM COURT FEES AND STAMPS ON DOCUMENTS
(AMENDMENT) ACT, 2013**

(ACT NO. 12 OF 2013)

AN

ACT

further to amend the Sikkim Court Fees and Stamps on Documents Rules, 1928.

Be it enacted by the Legislature of Sikkim in the Sixty-fourth Year of the Republic of India as follows:-

Short title and 1. (1) This Act may be called the Sikkim Court Fees and

commencement

Stamps on Document (Amendment) Act, 2013.

(2) It shall come into force on the date of its publication in the Official Gazette.

Amendment of
Schedule (A).

2. In the Sikkim Court Fees and Stamps on Documents Rules, 1928, in ‘Schedule (A) under the heading “Nature of Petition”, in serial number (1), against the “Plaints in Civil Suits or Civil Appeals”, under the column “Value of stamp chargeable” for the words and figure “6 (six) percentum”, the following shall be substituted , namely:-

“(i) Rs. 1.00 to Rs. 3.00 lakhs	-	1%
(ii) Rs. 3.00 lakhs to Rs.6.00 lakhs	-	1.25%
(iii) Rs. 6.00 lakhs to Rs.10.00 lakhs	-	1.50%
(iv) Rs. 10.00 lakhs to Rs.15.00 lakhs	-	1.75%
(v) Rs. 15.00 lakhs to Rs.25.00lakhs	-	2.00%
(vi) Rs. 25.00 lakhs to Rs.40.00 lakhs	-	2.25%
(vii) Rs. 40.00 lakhs to Rs.60.00 lakhs	-	2.50%
(viii) Rs. 60.00 lakhs to Rs.1 crore	-	2.75%
(ix) Rs. 1 crore and above	-	3.00%.”.

(Lakchung Sherpa) SSJS